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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1021/99

dt.13-4-2000

Between

1. G. Sanga Reddy
2. BHVP Raju

: Applicants

and

1. The Ordnance Factories Board
res. by the Director General of
Ordnance Factories, ~~EDUMAILARAM~~
10-A, Auckland Road
Calcutta

2. General Manager
Ordnance Factory Project
Govt. of India, Eddumailaram
Medak District, AP

: Respondents

Counsel for the applicants

: P. Naveen Rao
Advocate

Counsel for the respondents

: B. Narasimha Sharma
Sr. CGSC

Ceram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)





Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

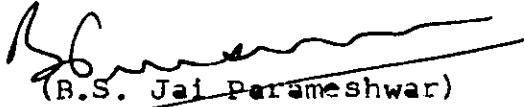
Heard Mr. P. Naveen Rao, for the applicants and Mr. B.N. Sharma for the respondents.

1. There are two applicants in this OA. They were working as Draughtsman and were reverted as Tracers by the impugned order No.02/038/NIE/Estt. dated 7-7-99 with effect from 1-7-1999. This order is challenged in this OA.

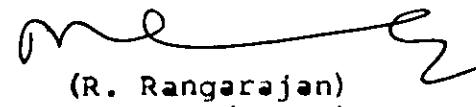
2. Apart from considering the other contentions the main contention in this OA is that the applicants were reverted arbitrarily without giving them an opportunity to explain their case in order to fulfil ^{the} principles of Natural justice. The applicants were promoted as Draughtsman way back on 31-1-1995. They have been working for about four years by the time the impugned order dated 7-7-99 was issued. Hence, the applicants cannot be reverted particularly without hearing them. Hence, on that score the impugned order dated 7-7-99 is liable to be set aside. Accordingly it is set aside and the applicants are deemed to have been continued as Draughtsman from the date of reversion. However, opportunity will be given to the respondents to take suitable action in accordance with law if they are still of the opinion that the applicants were promoted erroneously.

3. If any order is passed after hearing the applicants which is adverse to the applicants, then that order should be implemented a week after service of the order, on the applicants.

4. With the above directions the OA is disposed of. No costs.


(B.S. Jai Parameshwar)
Member (Judl.)

13/4/00


(R. Rangarajan)
Member (Admn.)

Dated : 13 April, 2000
Dictated in Open Court

Aug
1999

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD

1ST AND 11ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

COPY TO:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

1. CH_3OH

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)

2. HRRN(ADMIN) MEMBER

THE HON'BLE MR. B. S. JAI PARAMESHWAR
MEMBER (JUDG.)

3. HBSJP (JUDL) MEMBER

4. D.R. (ADMN)

5. SPARE

6. ADVOCATE

7TH STANDING COUNSEL

DATE OF ORDER

July 100

MA/R&C/P. NO.

114

GA., N.C.

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C. P. a. OS ED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

శ్రీ కొక కుమారాదుర్మిలు అధికారి
ప్రాంతానికార్యాలయానికి ఆధికారిక రూప
ఇంద్రాదాబాద్ ఆధికారిక
IN DRABAD BENCH